National Fixation of Pay and Revision of Pension of Pre-1986 Retirees of **Railways**

- 4249 SHRI A. VIJAYA RAGHAVAN: Will the Minister of RAILWAYS be pleased to state:
- (a) whether the Railway Ministry's order No. F(E) IIM)9/PNI/2 dt. 10th March, 1998 to all G. Ms. etc. regarding notional fixation of pay and consequent revision of pension of pre-1986 retirees and their legal heirs have percolated down to DRM and similar levels.
- (b) whether the Railway Board are aware that several claims that have been received by DRMs and at such other levels are yet to be processed for issue of revised P.P.O based on the orders cited in (a); and
- (c) whether there is unavoidable delay in processing and settlement; if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS AND THE MINISTER OF STATE ΙN THE MINISTRY OF PARLIAMENTARY AND THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK): (a) Yes, Sir.

(b) and (c) The claims for revision of pension of Pre-1986 retirees are being processed as and when received. However as these cases pertain to very old periods time is taken in locating the service records and disposal of such cases. Time is also being taken on account of the procedure to be followed for notional fixation of pay in very old cases at various stages on the basis of the pay fixation formulae prescribed by successive Pay Commission.

Expenditure Incurred on Railways claims Tribunal

- 4250. CHAUDHARY CHUNNI LAL: Will the Minister of RAILWAYS be pleased to
- (a) the details of the expenditure incurred on Railways claims Tribunal during the years 1995-96, 1996-97 and 1997-98 railways zone-wize;
- (b) the number of claim cases decided in 1995-96, 1996-97 and 1997-98 and the amount year wise; and
- (c) whether the Railways Claims Tribunal Buildings at Chandigarh and Lucknow are rented; if so, the amount as rent paid by the Ralways for the years 1995-96, 1996-97, 1997-98 and other expenditure?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF PLANNING PROGRAMME IMPLEMENTATION (SHRI RAM NAIK): (a) A statement is attached. (See below):

(b) Year-wise position of number of claims cases decided and amount is given as under: (Figs in lakhs of Rs.)

Year	No. of claims of decided		Amount paid	
1995-96	1	7017	892.16	
1996-97	20	0343	1337.99	
1997-98	1:	3911	1176.88	
(c) Yesi.	Sir.			

Year-wise details of rent paid and other expenditure is as under:

(Figs, in lakhs of Rs.)

	Chandigarh Rent -Other Expenditure		Lucknow	
Year			Rent Other Expenditure	
1995-96 1996-97 1997.98	-1.95 2.04 0.72	1.28 0.83 4.20	3.11 3.31 3.36	0.39 0.45 0.26

Railways Claims Tribunal Chandigarh has been shifted to Govt, building w.e.f. 15.7.97

Statement

The Details of the Expenditure Incurred on Railways claims tribunal zone-wise are as under:---

(Figs m lakhs)

Railways	1995-96	1996-97	1997-98
Central	41.32	46.72	52.86
Estern	49.57	57.64	84.74
Northern	77.04	88.73	155.12
N.E.	16.18	19.26	21.79
N.F.	17.30	19.91	24.55
Southern	51.36	68.00	82.88
S. Central	18.12	20.52	25.39
S. Eastern	23.05	19.16	23.55
Western	67.66	72.33	91.04

Prayision of Additional Retiring Rooms and Piatfonta Shelters etc. at Nagpur Junction

4251. MISS SAROJ KHAPARDE: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the works relating to provision of additional retiring rooms, escalators and extension of platform shelters at Nagpur Junction in Mahrashtra have been completed;
 - (b) if not the status thereof; and

(c) by when these works are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS'AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF PLANNING PROGRAMME IM-PLEMENATION (SHRI RAM NAIK): (a) to (c) Provision of additional retiring rooms and extension of platform shelters at Nagpur Junction is sanctioned work, These works will be executed after completion of requisite formalities and are expected to be completed by December 1999 subject to availability of funds. Provision of escalators is not a sanctioned work

Order of D.R.M. Moradabad Regarding promotion of ST Candidates as Chief **Goods Supervisors**

4252. SHRI RAMJI LAL: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Divisional Railways Manager, Moradabad of Northern Railway has passed an order regarding promotion as Cheif Goods Supervisors of some Scheduled Tribes candidates working at Bareilly vide letter NO. E-10-78/Goods/ CGS/96 dated 27th August, 1996:
 - (b) if so, the details thereof; and
- (c) the action taken against the officer for delay in complaying with the order?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF PLANNNG PROGRAMME IMPLEMENTATION (SHRI RAM NAIK): (a) and (b) Yes Sir, Divisional Railways Manager, Moradabad has issued an order for promotion of Shri Moti Lai Meena to the post of Goods Supervisor in grade RS. 550-700 against an ST reserved point as per roster with effect from 11-6-84.